

on earthquake engineering. Housing and Urban Development Corporation (HUDCO) has published these guidelines on quake safe construction for greater public awareness.

(b) and (c) This Ministry has not constituted any ad hoc body to ensure that BIS guidelines and engineering codes are being followed by new structures in the country

The Ministry of Home Affairs had set up in 2004, an expert group to prepare model Building Bye-laws and Zoning regulations for safety against natural hazard with special emphasis in earthquake hazard. The Committee recommended among other things amendments in Town and Country Planning Act, regulation in land use zoning and mandatory use of codes related to earthquake resistant construction to be implemented by State Governments.

With the enactment of Disaster Management Act in 2005, National Disaster Management Authority (NDMA) was set up by Government to spearhead and implement a holistic and integrated approach to Disaster Management in India. The NDMA has issued Earthquake Guidelines envisaging State Government to review, revise the Town and country Planning Act, land use zoning regulations, Building Bye-laws and Development Control Rules.

Building Materials and Technology Promotion Council (BMTPC) has also organized several workshops in States/Union Territories (UTs) to disseminate the information contained in the above recommendations.

#### **Support to infra projects in Maharashtra**

1650. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Maharashtra State sought support for infra projects from the Centre;
- (b) whether it has also requested to consider having a separate allocation for mega cities in the next provision of JNNURM;
- (c) whether it has also requested to create a major national programme for slum free cities;
- (d) whether it has also requested to scale up the Rajiv Awas Yojana to ensure slum free cities in the next five years;
- (e) whether it has also requested for making available the Government of India loans for implementation of Rajiv Awas Yojana as well as infrastructure projects; and
- (f) if so, the response to Maharashtra Government's requests?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION CULTURE (KUMARI SELJA): (a) The State of Maharashtra has accessed Central funds under Urban Infrastructure and Governance (UI&G) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) components of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for infra projects.

(b) Yes, Sir. The State Government had requested for separate allocation under JNNURM-II for Mumbai Metropolitan Region.

(c) to (e) The Government of Maharashtra has requested for making available funds under Rajiv Awas Yojana to ensure the vision of slum free cities. Rs. 9.45 Crore has been released to the State of Maharashtra under Rajiv Awas Yojana for preparatory activities under RAY for, 16 cities namely Greater Mumbai, Pune, Nagpur, Nashik, Aurangabad, Solapur, Bhiwandi, Amravati, Kolhapur, Sangli-Miraj Kupwad, Nanded-Waghala, Malegaon, Akola, Jalgaon, Ahmadnagar and Dhule.

(f) The details of funds sanctioned and released to the State of Maharashtra under UI&G, UIDSSMT, Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) and RAY are as under:—

(Rs. in crore)			
Scheme	Funds sanctioned	Detail of projects	Additional Central Assistance (ACA)/ funds released
UI&G	5133.73	Infrastructure projects (79 projects)	3662.04
UIDSSMT	2204.10	Infrastructure projects 94 projects for 86 towns)	1669.38
BSUP	2921.41	Housing and related infrastructure (55 projects for construction of 1.55 lakh houses)	1485.88
IHSDP	1413.84	Housing and related infrastructure (109 projects for construction of 1.01 lakh houses)	683.69
RAY	9.45	Preparatory activities for Slum-free City Planning Scheme	9.45